

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 19 OF 2024 (SZ)

[Earlier, OA No. 615 of 2022 (PB)]

IN THE MATTER OF:

S.K.Srivastava,
Rangareddy District,
Telangana

....

Applicant(s)

Versus

State of Telangana,
rep. by its Chief Secretary,
Telangana & Ors.

....

Respondent(s)

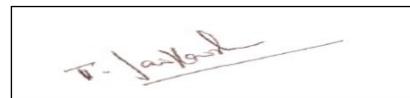
**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD
(RESPONDENT No. 2)**

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Place: Hyderabad

Date: 16-03-2024.



COUNSEL FOR RESPONDENT No. 2

①

REPORT OF THE T.S. POLLUTION CONTROL BOARD IN O.A. No. 19 OF 2024 (EARLIER OA NO.615/2022 PB) IN THE MATTER OF M/s HESOLT OIL FILED BY SRI. S. K. SRIVASTAVA.

It is to submit that earlier, Sri. S. K. Srivastava has filed an Original Application No. 615 of 2022 in the matter of M/s Hesolt Oil, Sy No.116/91, Badangpet Municipal Corporation, Ranga Reddy District before the Hon'ble National Green Tribunal, Principal Bench, New Delhi against operation of oil re-furbished (Re-Packing) company named M/s Mesolt Oil in survey no. 116/91 at Ward 30, Badangpet Municipal Corporation, Ranga Reddy, Telangana in residential area in violation of the environmental norms posing serious health hazards to the residents

Subsequently, the Hon'ble NGT, Principal Bench, New Delhi in its Order dated 03.02.2023 has constituted a Joint Committee comprising of representatives of the Telangana State Pollution Control Board (TSPCB) and the District Magistrate, Ranga Reddy and directed to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant, verify the factual position and submit its Report within two months to submit a report.

As per the Directions of the Hon'ble NGT, a Joint Committee members comprising of Sri. S. Suraj Kumar, Revenue Divisional Officer (RDO), Kandukur Division, Ranga Reddy District (Representative of District Magistrate, Ranga Reddy) and Sri. M. Venkat Narsu, Environmental Engineer, Ranga Reddy (Representative of Telangana State Pollution Control Board) have inspected M/s Hesolt Oil, Sy. No.138, Badangpet Municipal Corporation, Ranga Reddy District and M/s. Royal Lubricants (sister concern of M/s Hesolt Oil) and surrounding areas on 29.09.2023, along with the applicant, Sri. S. K. Srivastava to look into the grievances of the applicant. Tahsildar, Balapur has also accompanied the Joint Committee. During inspection, it was observed that M/s Hesolt Oil, Sy. No.138, Badangpet Municipal Corporation, Ranga Reddy District has evicted the premises and has shifted the plant & machinery to other location. However, M/s. Royal Lubricants (sister concern of M/s Hesolt Oil) has not yet shifted the plant & machinery from the premises.

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M/s Hesolt Oil has applied for CFE for the new location at Plot No: 4/24, Sy No: 519, Industrial Park, Nadergul, Saroornagar, Rangareddy District & accordingly the Board issued Consent (Acknowledgement) under Green category (as per CPCB categorization the activity is listed @S.No.27 as Lubricating oil, greases or petroleum based products only blending at normal temperature) for the new premises 12.04.2023 **(ANNEXURE-I)**. M/s. Royal Lubricants (sister concern of M/s Hesolt Oil) has also applied for CFE for the new location at Plot No. 8/11, Sy No. 519, Industrial Park, Nadergul, Saroornagar, Rangareddy District for shifting the existing unit at Badangpet & accordingly the Board issued Consent (Acknowledgement) under Green category (as per CPCB categorization the activity is listed @S.No.27 as Lubricating oil, greases or petroleum based products only blending at normal temperature) for the new premises 26.07.2023 **(ANNEXURE-II)**.

The applicant, Sri. S. K. Srivastava has earlier sent a mail to Tahsildar, Balapur (M), Ranga Reddy District along with CC to the Registrar General (rg.ngt@nic.in), Administrative Section (admn.ngt@nic.in) of Hon'ble NGT & Environmental Engineer, Ranga Reddy, TSPCB stating that 'the said company M/s.Hesolt Lubricants it is being vacated as per my personal observation, further if any I/We will inform accordingly'.

In view of the petition being transferred and renumbered as OA No.19 of 2024 (SZ), the Board Officials have inspected the old premises of the industry and surroundings on 02.03.2024. During inspection, it was observed that M/s Hesolt Oil & M/s. Royal Lubricants has vacated the premises and the site is presently vacant. Photographs taken during the inspection are attached **(ANNEXURE-III)** and both the units have shifted from old premises i.e at Sy. No.138, Badangpet Municipal Corporation, Ranga Reddy District to new location i.e at Plot No: 4/24, Sy No: 519, Industrial Park, Nadergul, Saroornagar, Rangareddy District.

Date: 11.03.2024

Place: Hyderabad.


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
Telangana State POLLUTION CONTROL
BOARD REGIONAL OFFICE - 1,
RANGA REDDY DISTRICT.



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Annexure-I

**TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, RANGAREDDY DISTRICT**

H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. VenkatNarsu
Environmental Engineer

Email:ee-rr1-tspcb@telangana.gov.in

Order No.35/RRD/RO-RRD/ACK/2023

Date:12.04.2023

ACKNOWLEDGEMENT

(For SSI Units other than 66 Categories only)

(See Rule No. 32-A of the Water (Prevention and Control Pollution) Rules 1994 and Rule No. 29-A of the Air (Prevention and Control Pollution) Rules 1994.)

The Consent application submitted by M/s.Hesolt Lubricant Pvt Ltd to establish and to operate a "Lubricating oil, greases or petroleum based products (only blending at normal temperature)" unit at Plot No. 4/24, Sy No. 519, Industrial Park, IP Nadergul, Saroornagar (M), Rangareddy District in an area of 4000 Sq.ft with a project cost of Rs.24 Lakhs (Plant & Machinery cost - Rs.24 Lakhs). The industry is acknowledged to carry out blending & bottling at normal temperature: **Engine Oil- 11781 LPD & Gear Oil - 5049 LPD** as the unit is not covered under Schedule No. IV & II of above said Rules. This acknowledgement is treated as consent of Telangana State Pollution Control Board, subject to the following conditions:

1. In case of any expansion or change in manufacturing process, raw materials or products, a fresh application shall be submitted.
2. All the rules notified by the State and Central Governments under Environmental laws from time to time, which are applicable to this unit shall be complied with.
3. The industry shall comply with general standards notified by the Ministry of Environment and Forest, Government of India vide extra ordinary Gazetted notified No. 174, Dated 19th May 1993 as amended from time to time.
4. The unit should not be established in residential area or close to sensitive areas such as Hospitals, Monuments, Educational Institutes, Zoological Parks, etc.
5. The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986 and shall not cause any noise nuisance in the surroundings.
6. **The industry shall not carry out heating activity using boiler / furnace, etc for blending of lubricants and shall not generate any kind of emissions.**

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6. The industry shall not carry out heating activity using boiler / furnace, etc for blending of lubricants and shall not generate any kind of emissions.
7. The industry shall not generate & dispose any kind of washing / process effluents.
8. The officials of Telangana State Pollution Control Board may inspect the unit at any time to verify the compliance status and may also stipulate such conditions as are deemed to be fit.

Date: 12.04.2023

Stamp:

VSC
ENVIRONMENTAL ENGINEER
REGIONAL OFFICE, RANGAREDDY DISTRICT

12/4/23
ENVIRONMENTAL ENGINEER
Telangana State POLLUTION CONTROL
BOARD REGIONAL OFFICE -I,
RANGA REDDY DISTRICT.

To
M/s. Hesolt Lubricant Pvt Ltd.,
Plot No. 4/24, Sy No. 519, Industrial Park,
IP Nadergul, Saroornagar (M), Rangareddy District



5 Annexure - II

**TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, RANGAREDDY DISTRICT**

H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. Venkat Narsu
Environmental Engineer

Email:ee-rr1-tspcb@telangana.gov.in

Order No.62/RRD/RO-RRD/ACK/2023

Date: 26.07.2023

ACKNOWLEDGEMENT

(For SSI Units other than 66 Categories only)

(See Rule No. 32-A of the Water (Prevention and Control Pollution) Rules 1994 and Rule No. 29-A of the Air (Prevention and Control Pollution) Rules 1994.)

The Consent application submitted by **M/s. Danilo Automotive Pvt Ltd**, to establish and to operate a "Lubricating oil, greases or petroleum based products unit (only blending at normal temperature)" at **Plot No. 8/11, Sy No. 519, Nadergul IP, Balapur (M), Rangareddy District** in an area of 1000 Sq.mtrs with a project cost of Rs.45 Lakhs. The industry is acknowledged to manufacture **Engine Oil- 10,000 Ltrs/day, DFE- 3000 Ltrs/day & Coolant -2000 Ltrs/day** as the unit is not covered under Schedule No. IV & II of above said Rules. This acknowledgement is treated as consent of Telangana State Pollution Control Board, subject to the following conditions:

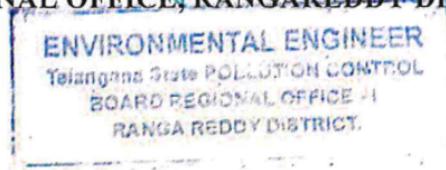
1. In case of any expansion or change in manufacturing process, raw materials or products, a fresh application shall be submitted.
2. All the rules notified by the State and Central Governments under Environmental laws from time to time, which are applicable to this unit shall be complied with.
3. The industry shall comply with general standards notified by the Ministry of Environment and Forest, Government of India vide extra ordinary Gazetted notified No. 174, Dated 19th May 1993 as amended from time to time.
4. The unit should not be established in residential area or close to sensitive areas such as Hospitals, Monuments, Educational Institutes, Zoological Parks, etc.
5. The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986 and shall not cause any noise nuisance in the surroundings.
6. The industry shall take necessary precautions to prevent spillages of oil / lubricants on naked soil and shall prevent any contamination of rainwater.
7. **The industry shall not carry out heating activity using boiler / furnace, etc for blending of lubricants and shall not generate any kind of emissions.**
8. **The industry shall not generate & dispose any kind of washing / process effluents.**
9. The officials of Telangana State Pollution Control Board may inspect the unit at any time to verify the compliance status and may also stipulate such conditions as are deemed to be fit.

Date: 26.07.2023

Stamp:

ENVIRONMENTAL ENGINEER
REGIONAL OFFICE, RANGAREDDY DISTRICT

To
M/s. Danilo Automotive Pvt Ltd,
Plot No. 8/11, Sy No. 519, Nadergul (V),
Balapur (M), Rangareddy District.



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Annexure-III

photographs taken on 02/03/2024, showing the vacant premises of the site.



Item No.23:-

(7)

Annexure - IV

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.19 of 2024 (SZ)

Earlier O.A. No. 615/2022 (PB)

IN THE MATTER OF:

S.K. Srivastava
Rangareddy District
Telangana.

...Applicant(s)

State of Telangana
Through its Chief Secretary
Telangana and Ors.

...Respondent(s)



Date of hearing: 09.02.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): None.

For Respondent(s): Mr. Mohammed Aathic represented
Mrs. H. Yasmeen Ali for R1 & R3.
Ms. C.P. Kavitha Renjini represented
Mr. T. Sai Krishnan for R2.

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ORDER

1. The above case has been Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi as Original Application No.615 of 2022 (PB) based on the complaint received from one Mr. S.K. Srivastava, Rangareddy District which has been transferred to this Bench and renumbered as Original Application No.19 of 2024 (SZ).
2. Today, there is no representation for the applicant.
3. Let notice be issued to the respondents as well as to the applicant through the Tribunal.
4. The learned counsel Mr. Mohammed Aathic representing Mrs. H. Yasmeen Ali accepts notice on behalf of Respondents No.1 & 3 and Ms. C.P. Kavitha Renjini representing Mr. T. Sai Krishnan accepts notice on behalf of Respondent No.2.
5. Post the matter on **18.03.2024**.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.19/2024 (SZ),
09th February, 2024. Mn.